

By e-mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/1996/1328/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

✓ To, Smti Malasri Nandi,
Member, Motor Accident Claims Tribunal,
Sonitpur, Tezpur.

Dated Guwahati the 6th March, 2018.

Sub: **Earned Leave.**

Ref:- Your letter No.MACT(S) 326, dtd. 03.03.2018

Madam,

With reference to the above, I am directed to inform you that you have been granted 39 (thirty nine) days Earned Leave w.e.f. 05.03.2018 to 12.04.2018 (Prefixing 04.03.2018 being Sunday, suffixing 13.04.2018 to 16.04.2018 being Govt. holidays) subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further your Casual Leave on 05.03.2018, 07.03.2018, 13.03.2018 and 21.03.2018 has been converted to Earned Leave.

Yours faithfully,

JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/1996/_____/A, dated

Handwritten signature and date: 05/03/18

Copy to :

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29,
for information.

Sd/—

JOINT REGISTRAR (VIGILANCE)

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/1996/1327/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti. Malasri Nandi
Member, MACT,
Sonitpur, Tezpur.

Dated Guwahati the 6th March, 2018.

Sub: **Casual Leave.**

Ref:- Your letter No. MACT(S) 323, dtd. 28.02.2018

Madam,

With reference to the above, I am directed to inform you that,
your prayer for Casual Leave on 28.02.2018 has been granted/ ~~rejected~~.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Mailia
05/03/18